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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.193/2002 in OA No.3019/2001

New Delhi, this 10th day of September, 2002

Hon'ble Shri M.P. Singh, Member(A)
Hon'ble Shri Shanker Raju, Member(J)

G.S. Pirzada .. Applicant

(Shri Ashwani Bhardwaj, Advocate)

versus

Union of India & others .. Respondents

ORDER(in circulation)
Shri M.P. Singh, Member(A)

This Review Application is filed on behalf of the applicant seeking review of the judgement dated 1.7.2002 by which OA 3019/2001 was dismissed for the detailed reasons given therein. We find that the applicant has only tried to build up a case for a review on the same set of facts and grounds which have already been taken care of by us before delivering the judgement. In view of this position, we have no valid reason to review the said order. In the result, the present RA, which obviously does not come within the four corners of Section 22(3)(f) of AT Act, 1985 read with Order 47, Rule 1 CPC, needs to be rejected and we do so accordingly.

S. Raju

(Shanker Raju)
Member(J)

M.P. Singh

(M.P. Singh)
Member(A)

/gtv/